

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 767 of 2015**

Sushil Kumar Pandey ..... Petitioner

Versus

The State of Jharkhand & Ors. .... Respondents

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

For the Petitioner : None

For the Respondents :

.....

**05/ 07.09.2021.**

Nobody appeared on behalf of the petitioner.

It appears that in view of office note dated 04.09.2021 defect i.e. 'T/c or F/c of page no.19 and 20 may be given' has not been removed.

Considering the same, learned counsel for the petitioner is granted two weeks time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 24.02.2015.

Put up this case on 22.09.2021.

**(Kailash Prasad Deo, J.)**

R.S.